SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9374/2020

(Arising out of impugned final judgment and order dated 04-08-2020 in WP No. 13203/2020 passed by the High Court Of Andhra Pradesh At Amravati)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

RAJADHANI RYTU PARIRAKSHANA SAMITHI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.74259/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74936/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 17-08-2020 This petition was called on for hearing today. CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Harish Salve, Sr. Adv.

Mr. Rakesh Dwivedi, Sr. Adv.

Mr. Atmaram Nadkarni, Sr. Adv.

Mr. S. Niranjan Reddy, Sr. Adv.

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Polanki Gowtham, Adv.

Mr. Krishna Dev J, Adv.

Mr. Amitabh Sinha, Adv.

Mr. Eklavya Dwidevi, Adv.

Mr. Arjun Khanzanchi, Adv.

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.

Mr. Parmatma Singh, AOR

Mr. Mayank Jain, Adv.

Mr. Madhur Jain, Adv.

Mr. Shyam Divan, Sr. Adv.

Mr. Aditya Swarup, Adv.

Mr. Sanjay Suraneni, Adv.

Mr. Govind Manoharan, Adv.

Mr. Rajat Sehgal, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 19.08.2020 before Bench presided over by Hon'ble Mr. Justice Rohinton Fali Nariman.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL) ASSISTANT REGISTRAR